

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 71/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1080 MW power from ISTS-connected Wind Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 21.08.2023.

Petitioner : NTPC Limited (NTPC)

Respondents : Solalite Power Private Limited and Ors.

Date of Hearing : 22.5.2024

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Ms. Priya Dhankhar, Advocate, NTPC  
Shri Nikunj Bhatnagar, Advocate, NTPC

**Record of Proceedings**

Learned counsel for the Petitioner, NTPC submitted that the present Petition has been filed seeking the adoption of tariff for the procurement of 1080 MW from ISTS connected Wind-Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Power Projects (“Hybrid Guidelines”) as notified by the Ministry of Power, Govt. of India on 21.8.2023. Learned counsel further submitted that as per the direction of the Commission vide Record of Proceedings for hearing dated 10.4.2024, the Petitioner has filed its affidavit indicating the reason for the delay in approaching the Commission as per Cl. 12.4 of the Hybrid Guidelines. Learned counsel submitted that the delay of 19 days in approaching the Commission was due to the time taken in obtaining the requisite internal approval(s). Learned counsel also submitted that the Petitioner is under discussions with various State utilities/Discoms regarding the sale of power, and the Petitioner is yet to sign the Power Supply Agreements with State utilities/Discoms and, consequently, the Power Purchase Agreements with the successful developers.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed the Petitioner to submit on an affidavit stating within a week whether the tariff discovered through the competitive bidding process can be adopted without entering into the PPAs and PSAs.

3 Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**